

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 73 of 2018 &
IA NO.1228 OF 2018

Dated : **3rd December, 2018**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s MB Power (Madhya Pradesh) Limited ... **Appellant(s)**
Vs.
Central Electricity Regulatory Commission &Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand Shrivastava

Counsel for the Respondent(s) : Ms. Anushree Bardhan for R-2

ORDER
IA No. 1228 of 2018
(Appln. for condonation of delay in filing reply)

For the reasons set out in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. The application is disposed of.

APPEAL NO. 73 OF 2018

It is represented that pleadings are complete.

Submissions made by the learned counsel appearing for the parties, as stated supra, are placed on record.

List the matter for hearing on **12.02.2019**. In the meanwhile, both the parties are directed not to precipitate in the matter till the next date of hearing.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member